was adopted and notified as the wage rate under Section 6(1) of the Mahatma Gandhi NREG Act *vide* Government of India Notification dated 1st January, 2009. Subsequently, the wage rate in respect of all State Governments/Union Territories have been revised under a settled wage policy of the Government of India based on inputs received from the State Governments.

Houses provided under Indira Awas Yojana

1815. SHRI DILIPBHAI PANDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the total number of persons eligible under the Indira Awas Yojana (IAY) in Patan, Mehsana and Banaskantha districts of Gujarat;
- (b) the number of beneficiaries who have been provided houses during 2011-12 and as on date; and
 - (c) by when the remaining persons are likely to be provided with houses?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) As per the information received from State Government of Gujarat 3193, 3131 and 15628 number of persons respectively are eligible under the Indira Awas Yojana (IAY) in Patan, Mehsana and Banaskantha districts of Gujarat.

(b) During the year 2011-12 and 2012-13, the number of beneficiaries allotted houses in Patan, Mehsana and Banaskantha districts of Gujarat are as under:

No. of houses constructed/allotted under Indira Awas Yojana

District/State	2011-12	2012-13*
Gujarat	111999	38156
Patan	1711	1482
Mahsana	8756	1814
Banaskantha	7912	6160
Total of three districts	9456	9456

(c) Targets under IAY are fixed on year to year basis depending upon the availability of funds. Within the financial resources available, efforts are made to cover all intending beneficiaries under IAY as early as possible.

Integrated development of rural infrastructure

1816. SHRI RAJ KUMAR DHOOT : Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government has prepared any roadmap for the Twelfth Five Year Plan for the integrated development of rural infrastructure in the country with particular reference to Maharashtra;
 - (b) if so, the details thereof;
- (c) whether the Planning Commission has approved the roadmap and allocated funds for its implementation during the Plan period; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) Approach paper to the Twelfth Five Year Plan has proposed various initiatives for the development of rural infrastructure in the country including Maharashtra. Ministry of Rural Development is implementing Indira Awas Yojana (IAY), Pradhan Mantri Gram Sadak Yojana (PMGSY) and Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) which contribute towards the development of rural infrastructure in the country including Maharashtra. Under IAY financial assistance is provided to the rural BPL households for construction of dwelling units. PMGSY provides for all weather road connectivity to all unconnected rural habitations having population of 500 or more persons in plain areas and 250 or more persons in the hill States, tribal and desert areas. Besides, the activities undertaken under MGNREGS also significantly contribute towards the development of rural infrastructure. Schedule-I (Para 1B) of MGNREG Act, inter-alia, include water conservation and water harvesting; drought proofing, construction of irrigation canals including micro and minor irrigation works; renovation of traditional water bodies including desilting of tanks; rural connectivity to provide all weather access; construction of Bharat Nirman Rajiv Gandhi Sewa Kendra as Knowledge Resource Centre at the Block level and as Gram Panchayat Bhawan at the Gram Panchayat level; rural drinking water related works and rural sanitation related works among permissible activities under MGNREGA.